

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10047 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-150-152-16-17 dated 28.10.2016 passed by Commissioner of Central Excise and Service Tax-VADODARA-I(Appeal)]

Pankaj Extrusion Limited

.... Appellant

Survey No. 15/1/4, Village-rakholi,
SILVASA, DADAR NAGAR HAVELI (UT)

VERSUS

Commissioner of Central Excise & ST, Vapi

.... Respondent

4th Floor, Adharsh Dham Building, Opp. Town Police
Station, Vapi-Daman Road, Vapi, Gujarat -396191

AND

EXCISE Appeal No. 10048 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-150-152-16-17 dated 28.10.2016 passed by Commissioner of Central Excise and Service Tax-VADODARA-I(Appeal)]

Shri Hitesh H Shah

.... Appellant

Director, Survey No. 15/1/4, Village-Rakholi,
SILVASA, DADAR NAGAR HAVELI (UT)

VERSUS

Commissioner of Central Excise & ST, Vapi

.... Respondent

4th Floor, Adharsh Dham Building, Opp. Town Police
Station, Vapi-Daman Road, Vapi, Gujarat -396191

APPEARANCE :

None for the Appellant
Shri Anand Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 06.09.2024

FINAL ORDER NO. 11960-11961/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 19.04.2024, 16.05.2024, 03.07.2024, 30.07.2024 and today

on 06.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellants are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeals, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

KL